



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, KOLKATA

DATE NO. 1422/2019

PARTICULARS OF THE APPLICANT:

AMAL KUMAR DEB, son of Bankim Chandra Deb, aged about 58 years, working as ss E(works)/sw/1K42, South Eastern Railway, Kharagpur, residing at Ganapati Bose Sarani Kaushalya, Post Office - Kharagpur, District Paschim Medinipur, Pin 721301, West Bengal

..... APPLICANT

VERSUS

- (i) The Union of India, through General Manager, South Eastern Railway, Garden Reach Road, Kolkata 700043
- (ii) Senior Divisional Personnel Officer, South Eastern Railway, Kharagpur, Post Office & P.S. - kharagpur, District - Paschim Medinipur, 721301
- (iii) Principal, Civil Engineering Training Centre, South Eastern Railway, Kharagpur, Post Office & P.S. - kharagpur, District - Paschim Medinipur, 721301

..... RESPONDENTS

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

O.A/350/1422/2019

Date of Order: 17.02.2020



**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member**

Amal Kumar Deb ... **Applicant**

Versus

Union of India & Ors. ... **Respondents**

For The Applicant(s): Mr. A.Chakraborty, Counsel

For The Respondent(s): Mr. R.K.Sharma, Counsel

ORDER (ORAL)

Ms. Bidisha Banerjee, Member (J):

Heard Ld. Counsels for both the parties.

2. Applicant has preferred this O.A. to seek the following reliefs:

"An order do issue directing the respondent to grant training (teaching) allowance in favour of the applicant since the date of joining in Civil Engineering Training Centre, South Eastern Railway as he worked as Faculty member and also to grant arrear."

3. At hearing, Ld. Counsel for the applicant prayed liberty to withdraw the O.A. to prefer a representation to the authorities to seek the benefit of the orders passed in O.A. No. 104/2013.

4. Ld. Counsel for the respondents has no objection towards preferring representation and its consideration in accordance with law.



5. Therefore, as nothing is left for adjudication, with the consent of both the counsels but without entering into the merits of the matter, we dispose of this O.A. with liberty to the applicant to prefer a comprehensive representation to the competent authority, enclosing copy of the decision to be relied upon by him, within a period of two weeks from the date of receipt of a copy of this order.

6. In the event such representation is preferred, the competent respondent shall duly consider the same and pass appropriate speaking order in accordance with law.

7. If the applicant is entitled to the benefits, the same be extended within a period of three months from the date of receipt of the representation.

O.A. is disposed of accordingly. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

RK